

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SS REALTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SS Realtech Private Limited
2.	Date of incorporation of corporate debtor	07 February, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70109DL2007PTC158950
5.	Address of the registered office and principal office (if any) of corporate debtor	592 A, Bijwasan, New Delhi - 110061
6.	Insolvency commencement date in respect of corporate debtor	29-04-2025 (Order received on 01-05-2025)
7.	Estimated date of closure of insolvency resolution process	26-10-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Anju Agarwal, IBBI Regn. No: IBBI/IPA-001/IP-P00106/2017-2018/10213 AFA Valid Upto: 31 – Dec -2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	73, National Park, Lajpat Nagar IV, Delhi 110024 Email: anju@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Sector 2, Noida, Uttar Pradesh-201301 Process Email - ssrealtech@ibcprocess.in
11.	Last date for submission of claims	13-05-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SS Realtech Private Limited on 29.04.2025 (Order received on 01-05-2025)

The creditors of SS Realtech Private Limited, are hereby called upon to submit their claims with proof on or before 13 May 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N.A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anju Agarwal
(Insolvency Professional)
Reg. No. :IBBI/IPA-001/IP-P00106/2017-2018/10213
E-mail Id :anju@insolvencyservices.in
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Address: 73, National Park, Lajpat Nagar-IV, New Delhi-110024

Ms. Anju Agarwal, IRP, SS Realtech Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P00106/2017-2018/10213
AFA Valid Upto: 31-Dec-2025
IBBI Regn. Address/Email: 73, National Park, Lajpat Nagar IV, National Capital Territory of Delhi - 110024/anju@insolvencyservices.in
Correspondence Address: C-100, Sector 2, Noida, Uttar Pradesh- 201301
Process Email: ssrealtech@ibcprocess.in

Place: Delhi

Date: May 02, 2025